

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 30th day of May, 2001.

Original Application No. 434 of 2001.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

B.L. Gaur S/o

R/o 52/1A, Lukar Ganj,

Allahabad.

(Sri R.K. Singh, Advocate)

..... Applicant

Versus

1. Union of India through its Secretary
Ministry of Railways, Rail Bhawan,
Delhi.

2. Managing Director,
Centre for Railway Information System(CRIS)
Chanakya Puri, New Delhi.

3. Additional Registrar,
Centre for Railway Information System (CRIS)
Chanakya Puri, New Delhi.

(Sri K.P. Singh, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application under Section 19 of the
Administrative Tribunals Act, 1985, the applicant has
challenged the order dated 25-10-2000 by which is
contractual appointment as consultant has been terminated
w.e.f. 25-10-2000. Counsel for the applicant has invited
our attention to the order dated 22-9-2000 filed as
Annexure-A-2 to the OA by which the term of the applicant
was extended from 12-9-2000 to 12-3-2001. The submission

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of the counsel for the applicant is that this term has been cut short by the impugned order.

2. We have carefully considered the submission of the counsel for the applicant. However, we are of the view that the applicant is not entitled for any relief from this Tribunal as the extended period has also expired before filing this OA. The applicant, if advised, may file a suit to recover the damages from the respondents.

3. Subject to the aforesaid, the OA is disposed of finally. There will be no order as to costs.



Member (A)



Vice Chairman

Dube/